

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS  
1955**

**THIRTY-SEVENTH REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI  
September, 1955**

0. 22

MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

1. Shri M. Ananthasayanam Ayyangar—*Chairman*.
2. Shri P. Natesan
3. Shri Ragunath Singh
4. Shri Nageshwar Prasad Sinha
5. Shri Ganesh Sadashiv Altekar
6. Shri Goswamiraja Sahdeo Bharati
7. Shri Narendra P. Nathwani
8. Shri Radheshyam Ram Kumar Morarka
9. Shrimati Ila Palchoudhuri
10. Shri N. Rachiah
11. Shri Natabar Pandey.
12. Shri Bhawani Singh
13. Shri T. B. Vittal Rao
14. Shri C. Madhao Reddi
15. Shri N. Sreekantan Nair

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary*.

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On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee, present this their Thirty-seventh Report.

2. The Committee met on the 12th September, 1955 for classification of one Bill (*Vide* Appendix I) under Rule 44(1) (b) and for allocation of time for discussion of eleven Bills (*Vide* Appendix II) under Rule 44(1) (c) of the Rules of Procedure. The Committee also considered letters received from Shri V. G. Deshpande and Shri Shankar Rao Telkikar. Shri V. G. Deshpande requested that his Bill, namely the Indian Penal Code (Amendment) Bill (*Insertion of Sections 295B, 295C, and 295D*) might be re-classified from Category B to Category A. Shri Shankar Rao Telkikar requested that the time allotted to his Bill might be increased.

### II. Categorisation of Bills

3. The member-in-charge of the Bill due for classification *viz.* The Motor Transport Labour Bill, and the representative of the Ministry concerned had been invited to present their views on this Bill before the Committee. None of them however attended the sitting.

4. The Committee considering all aspects in regard to this Bill, placed it under Category B (*Vide* Appendix I), in accordance with the principles for categorisation as laid down in their Eighth Report.

### III. Reclassification of Bills

5. The Committee then considered the letter from Shri Vishnu Ghanashyam Deshpande requesting that his Bill, namely the Indian Penal Code (Amendment) Bill, might be placed in Category A. The Bill had been placed in Category B by the Committee in their Eighth Report, as the object of the Bill was the same as that of the Indian Cattle Preservation Bill by Seth Govind Das. As the latter Bill, which was substantially similar to Shri Vishnu Ghanashyam Deshpande's Bill, had already been discussed by the House and negatived, the Committee was of the opinion that it was not necessary to change the classification of Shri Vishnu Ghanashyam Deshpande's Bill from Category B to Category A.

### IV. Allotment of time to Bills

6. The members-in-charge of the 11 Bills for which allocation of time was to be made were invited to be present at the sitting. Three of them attended the sitting.

7. The Committee having considered all aspects allotted time for each Bill as shown in Appendix II.

### V. Re-allotment of time to Bills

8. The Committee then considered the letter from Shri Shankar Rao Telkikar requesting that the time of half an hour allotted by the Committee in their Twenty-fifth Report for the discussion of his Bill, namely the Funeral Reforms Bill be increased to one hour.

In their Twenty-fifth Report the Committee had allotted only half an hour for the discussion of this Bill in view of the fact that the provisions of the Bill were contrary to the Fundamental Rights laid down in the Constitution.

9. The Committee after considering the matter recommended that half-an-hour more may be allotted to the Bill.

#### VI. Recommendations

10. The Committee recommends:—

- (i) that the categorisation of the Bill shown in Appendix I be agreed to by the House;
- (ii) that the time allotted for the discussion of each of the eleven Bills included in Appendix II be agreed to by the House;
- (iii) that the original classification of the Indian Penal Code (Amendment) Bill (*Insertion of Sections 295B, 295C and 295-D*) by Shri Vishnu Ghanashyam Deshpande be not changed from Category B to Category A;
- (iv) that the time of half-an-hour allotted by the Committee in their Twenty-fifth Report and approved by the House on 2nd April, 1955 for the Funeral Reforms Bill by Shri Shankar Rao Telkikar be increased to one hour.

NEW DELHI;  
The 14th September, 1955.

RAGHUNATH SINGH.

**APPENDIX I**

**Bill assigned Category B**

Sl. No.	Name of the Bill	Bill No.	Remarks
	The Motor Transport Labour Bill by Shri A. K. Gopalan.	41 of 1955.	

## APPENDIX II

### Allocation of time for discussion of Bills

Sl. No.	The name of the Bill and the member-in-charge	Time allotted by the Committee
1	The Indian Penal Code (Amendment) Bill ( <i>Amendment of Section 429</i> ) by Pandit Thakur Das Bhargava.	2 hours.
2	The Workmen's Compensation (Amendment) Bill ( <i>Insertion of new Section 3A</i> ) by Shrimati Renu Chakravarty.	2½ hours.
3	The Child Marriage Restraint (Amendment) Bill ( <i>Amendment of Section 12</i> ) by Shri Fulsinhji B. Dabhi.	1 hour.
4	The Factories (Amendment) Bill ( <i>Substitution of Section 59</i> ) by Shrimati Renu Chakravarty.	2 hours.
5	The Army (Amendment) Bill ( <i>Insertion of new Section 142A</i> ) by Dr. N. B. Khare.	1 hour.
6	The Prevention of Cow Slaughter Bill by Shri Nand Lal Sharma.	2½ hours.
7	Suppression of Immoral Traffic and Brothels Bill by Shrimati Indira A. Maydeo.	1½ hours.
8	The Government of Part C States (Amendment) Bill ( <i>Amendment of Sections 1, 3 and omission of Section 23 etc.</i> ) by Shri V. P. Nayar.	2 hours.
9	The Muslim Kazis Bill by Shri Syed Mohammad Ahmad Kazmi.	2 hours.
10	The Motor Transport Labour Bill by Shri A. K. Gopalan.	2½ hours.
11	Code of Criminal Procedure (Amendment) Bill ( <i>Insertion of new Section 109A</i> ) by Dr. N. B. Khare.	1 hour.

### **APPENDIX III**

#### **Motion re: Adoption of the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions**

The following motion was moved by Shri Raghunath Singh and was adopted by the House on the 16th September, 1955:—

“That this House agrees with the Thirty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th September, 1955.”

(L. S. Deb., dated 16th September, 1955.)